D&A

D & A FINANCIAL SERVICES (P) LIMITED
Merchant Banking & Corporate Advisory Services

July 21, 2026

Manager,
Division of Issues & Listing – 1
Corporation Finance Department
Securities and Exchange Board of India (SEBI)
Plot No. C4-A, G Block,
Bandra Kurla Complex,
Bandra (East), Mumbai - 400 051.

Kind Attention: Mr. Ishan Pendam

Re: Initial public offering of equity shares of face value of ₹10 (the "Equity Shares") of Alpine Texworld Limited (formerly known as "Alpine Spinweave Limited") (the "Company" or "Issuer") comprising a fresh issue of the Equity Shares of the Company (the "Issue")

Dear Sir,

This is in relation to the Prospectus dated July 16, 2026 filed by the Company with the Registrar of Companies, Gujarat at Ahmedabad ("**RoC**") on July 17, 2026 ("**Prospectus**") and with your office and with BSE Limited ("**BSE**") and the National Stock Exchange of India Limited ("**NSE**", together with BSE, the "**Stock Exchanges**") in accordance with the relevant provisions of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (the "**SEBI ICDR Regulations**") and other applicable laws.

In this regard, please find a soft copy of the corrigendum dated July 20, 2026, to the Prospectus ("**the Corrigendum**") enclosed as **Annexure A** for uploading on the website of the SEBI. The said Corrigendum has been filed to rectify typographical errors appearing on page 293 of the Prospectus, under Point 7 of the Examination Report on the Restated Consolidated and Standalone Financial Information of the Company, wherein the reference to "March 2025" appearing twice, shall both be read as "March 2026".

Additionally, please find enclosed, as **Annexure A,** a copy the Basis of Allotment Advertisement dated July 20, 2026, made by the Company in compliance with Regulation 49 and Regulation 51 of the SEBI ICDR Regulations, as amended, read along with Schedule XIV of the SEBI ICDR Regulations.

A copy of the Corrigendum and the Basis of Allotment Advertisement was published in the following newspapers on July 21, 2026:

i. All editions of The Financial Express (a widely circulated English national daily newspaper);
ii. All editions of Jansatta (a widely circulated Hindi national daily newspaper) and;
iii. Gujarat Edition of the Financial Express (a widely circulated Gujarati daily newspaper, Gujarati being the regional language of Gujarat, where the Registered office of the Company is located).

We request you to kindly take the same on record.

All capitalized terms used herein and not specifically defined shall have the meaning ascribed to such terms in the Prospectus.

Thanking you.
Yours sincerely,

R. B. Thakker

D AND A FINANCIAL SERVICES PRIVATE LIMITED

Raj Thakker
Manager

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CIN : U74899DL1981PTC012709

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THE INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") AND BSE LIMITED ("BSE", AND TOGETHER WITH NSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

(Please scan this QR Code to view the Prospectus)

ALPINE

EXCELLENCE IN TEXTILES

ALPINE TEXWORLD LIMITED

(formerly known as 'Alpine Spinweave Limited')

(TO BE LISTED ON THE MAIN BOARD OF BSE AND NSE)

Our Company was originally incorporated as 'Alpine Spinweave Private Limited' as a private limited company under the Companies Act, 2013 pursuant to a certificate of incorporation dated February 26, 2016 issued by the Registrar of Companies, Ahmedabad. Subsequently, our Company was converted from a private limited company to a public limited company, pursuant to resolution passed by our Board of Directors in their meeting held on October 16, 2024 and a special resolution passed by our Shareholders in the Extra-Ordinary General meeting held on November 7, 2024 and the name of our Company was changed to 'Alpine Spinweave Limited' and a fresh certificate of incorporation dated December 16, 2024 was issued by the Registrar of Companies, Central Processing Centre. Thereafter, our company name was changed from 'Alpine Spinweave Limited' to 'Alpine Texworld Limited', pursuant to resolution passed by our Board of Directors in their meeting held on January 08, 2025 and a special resolution passed by our Shareholders in the Extra-Ordinary General meeting held on January 13, 2025 and a fresh certificate of incorporation dated February 10, 2025 was issued by the Registrar of Companies, Central Processing Centre. For details of changes in name and the registered office of the Company, see ***"History and Certain Corporate Matters – Brief history of our Company"*** and ***"History and Certain Corporate Matters – Changes in the Registered Office"*** on page 258 of the Prospectus dated July 16, 2026 ("**Prospectus**").

Corporate Identity Number: U17120GJ2016PLC086259

Registered Office: Block No 614-1105, Village Paldi, Pirana Miroli Road, Paldi Kankaj, Ahmedabad, Dascroi, Gujarat, India, 382425. **Tel:** +91 9725309926; **Contact Person:** Ms. Pooja Jogani, Company Secretary and Compliance Officer; **E-mail:** info@alpinetexworld.com; **Website:** www.alpinetexworld.com

OUR PROMOTERS: SUMIT CHAMPALAL AGARWAL, SANDEEP SANTKUMAR AGRAWAL, SACHINKUMAR SANTKUMAR AGRAWAL

Our Company has filed the Prospectus with the RoC, and the Equity Shares (as defined below) are proposed to be listed on the main board platform of the Stock Exchanges and trading will commence on Tuesday, July 21, 2026.

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFERING OF 1,20,24,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF ALPINE TEXWORLD LIMITED (FORMERLY KNOWN AS 'ALPINE SPINWEAVE LIMITED') ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹105 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹95 PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO ₹1,262.52 MILLION ("ISSUE") COMPRISING A FRESH ISSUE OF 1,20,24,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH BY OUR COMPANY AGGREGATING TO ₹1,262.52 MILLION ("FRESH ISSUE"). THE ISSUE SHALL CONSTITUTE 31.44% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

ISSUE PRICE: ₹105 PER EQUITY SHARE OF FACE VALUE OF ₹10 EACH
THE ISSUE PRICE IS 10.50 TIMES OF THE FACE VALUE OF THE EQUITY SHARES

RISK TO INVESTORS

For details, refer to section titled *"Risk Factors"* on page 27 of the Prospectus.

- **Negative cash flow risk**
  Our Company has negative cash flows from its investing activity and financing activity, details of which are given below. Sustained negative cash flow could adversely impact our business, financial condition and results of operations.

(₹ in million)

Particulars	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
	Consolidated	Consolidated	Standalone
Cash flow from Investing Activities	(323.70)	(945.03)	(80.64)
Cash flow from Financing Activities	(30.87)	823.46	(227.83)

- **Regulatory risk for delay in obtaining CCA for Manufacturing Unit 2 and any similar future non-compliance**
  Our Company commenced operations at Manufacturing Unit 2 without obtaining Consolidated Consent and Authorization (CCA) from Gujarat Pollution Control Board (GPCB) and was subject to regulatory scrutiny for delays in obtaining CCA for Manufacturing Unit 2. In relation to Proposed Manufacturing Unit 3, while we intend to obtain all requisite approvals, consents and authorizations in a timely manner and comply with applicable environmental laws, there can be no assurance that similar instances of non-compliance will not occur in the future. Any non-compliance, delays in obtaining or renewing statutory approvals, or failure to meet prescribed standards could attract penalties, fines, suspension of operations, or other enforcement actions by the relevant authorities and any future lapses, whether operational, administrative, or technical, could materially affect its business, results of operations, and financial condition.
- **Risk relating to unsecured borrowings, loans from related parties and loans from others which are repayable on demand**
  Our Company and our Subsidiary have unsecured borrowings, loans from related parties and loans from others which are repayable on demand. As of March 31, 2026, such unsecured loans, on a consolidated basis amounted to ₹324.37 million, having an interest rate varying from 9% to 12% per annum and are repayable on demand. In the event that any lender seeks repayment of any such loan, our Company would need to find alternative sources of financing, which may not be available on commercially reasonable terms, or at all. As a result, any such demand may materially affect our business, cash flows, financial condition and results of operations.
- **Downgrade in credit rating of our Company**
  Our Company appointed CARE Ratings Limited as its external credit rating agency, which assigned a long-term rating of 'CARE BBB-;Stable' and short-term rating as 'CARE A3' on May 4, 2026. After obtaining no-objection certificates from its lenders dated May 7, 2026 , the Company requested CRISIL Ratings Limited to withdraw its services. Subsequently, a commercial dispute arose between the Company and CRISIL regarding payment of surveillance fees. Pending resolution of the dispute and due to non-submission of information for surveillance, CRISIL revised the Company's ratings from 'CRISIL BBB-/Stable' to 'CRISIL BB/Stable' for its long term rating and from 'CRISIL A3' to 'CRISIL A4+' for its short term rating with a remark "Issuer Not Cooperating", on June 15, 2026. Any adverse perception arising from such credit ratings or any future downgrade of our credit ratings may adversely affect the perception of our credit profile, increase our cost of borrowings and have a material adverse effect on our business, financial condition, cash flows and results of operations.
- **Risk relating to single business segment i.e. manufacturing of grey fabric**
  Majority of our revenue is dependent on single business segment i.e. manufacturing of grey fabric which amounted to ₹3,313.85 million, ₹2,139.97 million and ₹1,728.58 million and comprises of 96.69%, 90.17% and 94.15% for the Fiscal 2026, Fiscal 2025 and Fiscal 2024. Any adverse impact on sales of a product would adversely affect our operations and profitability. Our continued reliance on single business segment for a significant portion of our revenue exposes us to risks, including but not limited to, reduction in the demand in the future, increased competition from domestic and international manufacturers, the invention of superior and cost-effective technology, fluctuations in the price and availability of the raw materials, changes in regulations and import duties, and the cyclical nature of our customers' businesses. Any occurrences of such event could significantly reduce our revenues, thereby materially adversely affecting our results of operations and financial condition.
- **Risk of dependency of substantial revenue from limited customers**
  Substantial portion of our revenues has been dependent upon our top 10 customers for the Fiscal 2026, Fiscal 2025 and Fiscal 2024 which amounted to ₹2,410.22 million, ₹1,665.85 million and ₹1,319.29 million and accounted for 70.33%, 70.19 % and 71.86 % of our revenue from operations for the respective years, with whom we do not have any firm commitments. A significant portion of our top customers operate within the same textile hub and end-market, exposing us to correlated credit risk. The loss of any one or more of our top 10 customers would have a material adverse effect on our business, cash flows, results of operations and financial condition.
- **Supplier Concentration Risk**
  We are primarily dependent upon top 10 suppliers for procurement of raw materials and purchase of traded goods for the Fiscal 2026, Fiscal 2025 and Fiscal 2024 which amounted to ₹1,754.23 million, ₹1,589.44 million and ₹1,178.15 million and accounted for 64.26%, 82.76% and 81.43% of our total purchases of raw material and traded goods for the respective years, with whom we do not have any firm commitments. Any disruption in the supply of these goods or fluctuations in their prices, inter alia, due to seasonality of cultivation of cotton could have a material adverse effect on our business operations and financial conditions.
- **Risk on availing corporate guarantees for borrowings of our Subsidiary**
  Our Company and one of our Promoter Group / Group Companies, i.e. Alpine Weaving Private Limited, have extended corporate guarantees aggregating to ₹557.50 million to secure the debt facilities availed by our Subsidiary. The corporate guarantee constitutes a material contingent liability for the Company. While the Subsidiary has been regular in servicing its debt obligations, there can be no assurance that the Subsidiary will continue to service its debt obligations in a timely manner in the future. Any default by our Subsidiary may result in invocation of the guarantees. Any invocation of such guarantees may require our Company to make substantial payments or assume the liabilities of our Subsidiary, which could adversely affect our liquidity, net worth, ability to service our own indebtedness and overall financial condition and could have a material adverse effect on our business, results of operations, cash flows and prospects.
- **Interest rate risks for indebtedness**
  Our Company is dependent upon the availability of equity, cash balances and debt financing to fund our operations and growth. Our secured debt has been availed at floating rates of interest. Any fluctuations in interest rates may directly impact the interest costs of such loans and, any increase in interest rates could adversely affect our results of operations. If interest rates increase, our interest payments will increase and our ability to obtain additional debt and non-fund based facilities could be adversely affected with a concurrent adverse effect on our business, financial condition and results of operations.
- **Risk related to conflicts of interest from business activities of Subsidiary and Group Companies**
  Our Subsidiary, Alpine Cottweave LLP and Group Companies, Aarnav Fashions Limited, Aarnav Industries Private Limited, Alpine Weaving Private Limited, Sameep Fabrics Private Limited, Sameep Texfab LLP and One World Texofab Private Limited are in the same line of industry. Besides our Subsidiary, the Group Companies are engaged in different business activities than that of our Company and no non-compete agreements have been executed. However, there can be no assurance that these Group Companies will not engage in any competing business activity or acquire interests in competing ventures, which could create conflicts of interest and may also have an adverse effect on our business.
- **Risk on potential Conflict of Interest and Related Party Considerations**
  Our Company has acquired one land parcel jointly from Sumit Champalal Agarwal, Promoter and Mr. Champalal Gopiram Agarwal, Promoter Group member, and certain land parcels from Mr. Champalal Gopiram Agarwal. While such acquisitions were undertaken on an arm's length basis and in compliance with applicable laws and regulations, concerns may arise regarding potential conflicts of interest, fairness of valuation and regulatory scrutiny, any adverse developments relating to such transactions or future related party transactions could adversely affect our business, financial condition and results of operations.
- **Credit facilities and operational flexibility risks**
  Our financing arrangements contain covenants requiring lender approval for certain events, including change in nature of its business, expansions, restructurings, mergers, and changes in ownership or control. Any future breach of financial or other covenants may result in immediate repayment of our borrowings either in whole or in part, together with any related costs, which could adversely affect our business, cash flows, and results of operations. There have been no past instances reported of breach of any financial or other covenants contained in any of our financing arrangements.
- **Risk due to discrepancies, delays and untraceable records relating to corporate filings and secretarial records**
  There have been certain discrepancies, clerical errors and delays in filings by our Company with the Registrar of Companies, and certain corporate and secretarial records are not traceable. Further, our Company was not in compliance with the requirement to appoint a Whole-Time Company Secretary for a period of 11 months, and an application for compounding of such non-compliance was made. The application is pending as on date. Although no regulatory action has been initiated against us in relation to such matters to date and corrective steps have been undertaken, we cannot assure that regulatory proceedings, penalties or other actions will not be initiated in the future, which could adversely affect our Business, results of operations and financial condition.
- **Concentration risk**
  Our manufacturing facilities and sales are concentrated in the State of Gujarat, from where we derived ₹3,336.85 million , ₹2,310.04 million and ₹1,791.36 million revenue from operations which accounts for 97.37%, 97.34%, 97.57% of our revenue from operations in Fiscal 2026, Fiscal 2025 and Fiscal 2024, respectively. Given this geographical concentration, our operations are exposed to regional risks such as social or civil unrest, economic or environmental disruptions, natural disasters, labour disturbances, transport disruptions and other unforeseen events. Any such events affecting Gujarat could materially disrupt our manufacturing operations and supply chain, and adversely affect our business, financial condition and results of operations.
- **Working capital risks**
  Our operations are subject to high working capital requirements. Our inability to maintain an optimal level of working capital required for our business may impact our operations adversely. For the last three financial years, our working capital requirements were as follows:

Particulars	Fiscal 2026		Fiscal 2025		Fiscal 2024
	Consolidated	Standalone	Consolidated	Standalone	Standalone
Net Working capital (₹ in million)	1,023.18	671.36	834.02	557.01	701.97
% of Total Expense	31.65%	29.80%	36.93%	33.45%	39.49%

- The average cost of acquisition per Equity Share for our Promoters as on the date of Prospectus is set out below:

Name	No. of Equity Shares	Average cost of acquisition per Equity Share*(₹)
Sumit Champalal Agarwal	1,62,56,992	1.99
Sandeep Santkumar Agrawal	45,74,408	2.52
Sachinkumar Santkumar Agrawal	28,63,600	8.01

**As certified by M/s C H Thadeshwar & Co, Independent Chartered Accountants, having FRN: 110875W, pursuant to their certificate dated July 16, 2026 having UDIN: 226157012BEBOUN9380.*

- The Price to Earnings ratio based on diluted EPS for financial year ended 2026 for the Company at the upper end of the Price Band is 12.84 times as compared to the average industry peer group PE ratio of 60.69 times.
- Weighted Average Return on Net Worth for Financial Years ended 2026, 2025 and 2024 is 22.22%.
- Weighted average cost of acquisition of Equity Shares transacted in one year and three years immediately preceding the date of the Prospectus:

Period	Weighted average cost of acquisition per Equity Share (₹)	Cap Price is 'x' times the weighted average cost of acquisition	Range of acquisition price per Equity Share: lowest price –highest price (₹)
Last 1 year	Not Applicable*	Not Applicable	Not Applicable*
Last 3 years	17[$]	6.18	17[$]-17[$]

Note: As certified by M/s. C H Thadeshwar & Co, Independent Chartered Accountants, having FRN: 110875W, pursuant to their certificate dated July 16, 2026, having UDIN: 26157012BEBOUN9380.
**There are no acquisitions made by the shareholders during the last one year preceding the date of this certificate.*
[$]The acquisitions made by the shareholders during the last three years preceding the date of this certificate on account of gift, partition, and dissolution of HUF transactions involving no consideration, have not been considered for the purposes of this certificate.

- The Book Running Lead Manager associated with the Issue has not handled public issues in the past three financial years.

BID/ISSUE PERIOD
BID/ ISSUE OPENED ON TUESDAY, JULY 14, 2026 | BID/ ISSUE CLOSED ON THURSDAY, JULY 16, 2026

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The Issue was made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations, in accordance with Regulation 6(1) of the SEBI ICDR Regulations and in terms of Regulation 32(1) of the SEBI ICDR Regulations, wherein not more than 1% of the Issue was made available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**", and such portion, the "**QIB Portion**"). Further, 5% of the QIB Portion was made available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion was made available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids having been received at or above the Issue Price. However, if the aggregate demand from Mutual Funds was less than 5% of the QIB Portion, the balance Equity Shares made available for allocation in the Mutual Fund Portion were added to the remaining QIB Portion for proportionate allocation to QIBs. Further, (a) not less than 29% of the Issue was made available for allocation to Non-Institutional Investors (out of which one third was reserved for Bidders with Bids exceeding ₹0.20 million and up to ₹1.00 million and two-thirds was reserved for Bidders with Bids exceeding ₹1.00 million), provided that the unsubscribed portion in either of the aforementioned sub-categories could be allocated to Bidders in the other sub-category of Non-Institutional Investors and (b) not less than 70% of the Issue was made available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids received from them at or above the Issue Price. All potential Bidders were mandatorily required to participate in the Issue through the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which the corresponding Bid Amount, which was blocked by the Self Certified Syndicate Banks ("**SCSBs**") or the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of their respective Bid Amounts. For details, see ***"Issue Procedure"*** beginning on page 442 of the Prospectus.

The Issue received 77,823 applications for 17,088,990 Equity Shares resulting in 1.42 times subscription. The details of the applications received in the Issue from Retail Individual Bidders, Non-Institutional Bidders and QIBs are as under (before technical rejections):

Sl. No.	Category	No. of Applications Received*	No. of Equity Shares Applied	No. of Equity Shares Reserved As Per Prospectus	No. of Times Subscribed	Amount (₹)
A	Retail Individual Investors	76,888	13,117,392	8,416,800	1.56	1,375,571,040.00
B	Non-Institutional Investors - More than ₹0.20 million Up to ₹1 million	802	1,753,274	1,162,320	1.51	183,813,178.00
C	Non-Institutional Investors - Above ₹1 million	131	2,094,784	2,324,640	0.90	215,228,690.00
D	Qualified Institutional Bidders	2	123,540	120,240	1.03	12,971,700.00
	Total	**77,823**	**17,088,990**	**12,024,000**	**1.42**	**1,787,584,608.00**

**This excludes 1,710 applications for 276,758 Equity Shares aggregating to ₹29,079,044/- from Retail Individual & HNI Individuals which were not in bid book but which were banked.*

Final Demand

A summary of the final demand as per NSE and BSE as on the Bid/Issue Closing Date at different Bid prices is as under:

Sr. No	Bid Price (₹)	No. of Equity Shares	% to Total	Cumulative Total	Cumulative % of Total
1	100	1,211,544	3.87	1,211,544	3.87
2	101	46,008	0.15	1,257,552	4.01
3	102	40,612	0.13	1,298,164	4.14
4	103	48,138	0.15	1,346,302	4.30
5	104	29,536	0.09	1,375,838	4.39
6	105	7,275,370	23.22	8,651,208	27.62
7	CUTOFF	22,676,548	72.38	31,327,756	100.00
		31,327,756	**100.00**		

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange, being NSE on July 17, 2026.

A. Allotment to Retail Individual Bidders (After Technical Rejections) (including ASBA Applications)

The Basis of Allotment to the Retail Individual Bidders, who have bid at cut-off or at the Issue Price of ₹105 per Equity, was finalized in consultation with NSE. This category has been subscribed to the extent of 1.35885 times. The total number of Equity Shares Allotted in Retail Individual Bidders category is 9,292,914 Equity Shares (Includes spilled over of 876,114 Equity Shares from NIB Above 2 Lakhs Up to 10 Lakhs category) to 65,443 successful applicants. The category-wise details of the Basis of Allotment are as under:

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares allotted
1	142	67,881	91.45	9,639,102	76.33	142	283 : 321	8,497,990
2	284	3,939	5.31	1,118,676	8.86	142	67 : 76	493,166
3	426	950	1.28	404,700	3.20	142	67 : 76	118,854
4	568	418	0.56	237,424	1.88	142	67 : 76	52,256
5	710	291	0.39	206,610	1.64	142	67 : 76	36,494
6	852	121	0.16	103,092	0.82	142	107 : 121	15,194
7	994	186	0.25	184,884	1.46	142	82 : 93	23,288
8	1136	40	0.05	45,440	0.36	142	7 : 8	4,970
9	1278	18	0.02	23,004	0.18	142	8 : 9	2,272
10	1420	106	0.14	150,520	1.19	142	93 : 106	13,206
11	1562	10	0.01	15,620	0.12	142	9 : 10	1,278
12	1704	12	0.02	20,448	0.16	142	11 : 12	1,562
13	1846	259	0.35	478,114	3.79	142	67 : 76	32,376
						1	8 : 5598	8
	TOTAL	**74,231**	**100.00**	**12,627,634**	**100.00**			**9,292,914**

Please Note: 1 additional Share shall be allotted to 8 Allottees from amongst 5598 Successful Applicants from the categories 284-1846 (i.e. excluding successful applicants from Category 142) in the ratio of 8 : 5598

B. Allotment to Non-Institutional Bidders (more than ₹0.20 million and upto ₹1 million) (After Technical Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Bidders (more than ₹0.20 million and upto ₹1 million), who have bid at the Issue Price of ₹105 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 0.65247 times. The total number of Equity Shares allotted in this category is 1,651,034 Equity Shares to 755 successful applicants. The category-wise details of the Basis of Allotment are as under:

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares allotted per Bidder	Ratio	Total No. of Equity Shares allotted
1	1988	672	89.01	1,335,936	80.92	1,988	1 : 1	1,335,936
2	2130	15	1.99	31,950	1.94	2,130	1 : 1	31,950
3	2272	6	0.79	13,632	0.83	2,272	1 : 1	13,632
4	2414	2	0.26	4,828	0.29	2,414	1 : 1	4,828
5	2556	3	0.40	7,668	0.46	2,556	1 : 1	7,668
6	2698	2	0.26	5,396	0.33	2,698	1 : 1	5,396
7	2840	13	1.72	36,920	2.24	2,840	1 : 1	36,920
8	2982	6	0.79	17,892	1.08	2,982	1 : 1	17,892
9	3266	1	0.13	3,266	0.20	3,266	1 : 1	3,266
10	3408	1	0.13	3,408	0.21	3,408	1 : 1	3,408
11	3834	1	0.13	3,834	0.23	3,834	1 : 1	3,834
12	3976	5	0.66	19,880	1.20	3,976	1 : 1	19,880
13	4544	1	0.13	4,544	0.28	4,544	1 : 1	4,544
14	4686	12	1.59	56,232	3.41	4,686	1 : 1	56,232
15	4828	2	0.26	9,656	0.58	4,828	1 : 1	9,656
16	4970	3	0.40	14,910	0.90	4,970	1 : 1	14,910
17	5112	1	0.13	5,112	0.31	5,112	1 : 1	5,112
18	5680	1	0.13	5,680	0.34	5,680	1 : 1	5,680
19	7100	1	0.13	7,100	0.43	7,100	1 : 1	7,100
20	7952	1	0.13	7,952	0.48	7,952	1 : 1	7,952
21	8520	1	0.13	8,520	0.52	8,520	1 : 1	8,520
22	8946	1	0.13	8,946	0.54	8,946	1 : 1	8,946
23	9230	1	0.13	9,230	0.56	9,230	1 : 1	9,230
24	9514	3	0.40	28,542	1.73	9,514	1 : 1	28,542
	Total	**755**	**100.00**	**1,651,034**	**100.00**			**1,651,034**

→ *Includes spilled over of 1,368,128 Equity Shares from NIB Above 10 Lakhs Category.*

→ *Unsubscribed portion of 879,414 Equity Shares have been spilled over to QIB Others to the extent of subscription, i.e. 3,300 Equity shares and Balance 876,114 Equity Shares have been spilled over to Retail Category.*

C. Allotment to Non-Institutional Bidders (more than ₹1 million) (After Technical Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Bidders (more than ₹1 million), who have bid at the Issue Price of ₹105 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 0.41147 times. The total number of Equity Shares allotted in this category is 956,512 Equity Shares to 97 successful applicants. The category-wise details of the Basis of Allotment are as under:

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares allotted per Bidder	Ratio	Total No. of Equity Shares allotted
1	9656	91	93.81	878,696	91.86	9,656	1 : 1	878,696
2	9798	1	1.03	9,798	1.02	9,798	1 : 1	9,798
3	10508	2	2.06	21,016	2.20	10,508	1 : 1	21,016
4	12780	1	1.03	12,780	1.34	12,780	1 : 1	12,780
5	14200	1	1.03	14,200	1.48	14,200	1 : 1	14,200
6	20022	1	1.03	20,022	2.09	20,022	1 : 1	20,022
	Total	**97**	**100.00**	**956,512**	**100.00**			**956,512**

→ *Unsubscribed Portion of 1,368,128 Equity Shares has been spilled over to NIB Above 2 Lakhs up to 10 Lakhs Category.*

D. Allotment to QIBs (After Technical Rejections)

Allotment to QIBs, who have bid at the Issue Price of ₹105 per Equity Share or above, has been done on a proportionate basis in consultation with NSE. This category has been subscribed to the extent of 1.00000 times of QIB portion. As per the SEBI Regulations, Mutual Funds were allotted 5% of the Equity Shares of QIB portion available i.e. Nil Equity Shares and other QIBs and unsatisfied demand of Mutual Funds were allotted the remaining available Equity Shares i.e. 123,540 Equity Shares (Includes spilled over of 9,312 Equity Shares from Other Categories (i.e.,6,012 Equity Shares from QIB MF category and 3,300 Equity Shares from NIB Above 2 Lakhs up to 10 Lakhs Category) on a proportionate basis. The total number of Equity Shares allotted in the QIB category is 123,540 Equity Shares, which were allotted to 2 successful Applicants.

Category	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	-	120,700	2,840	**123,540**

The Board of Directors of our Company at its meeting held on July 17, 2026 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation and/or notices have been dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been issued for unblocking of funds and transfer to the Public Issue Account on July 17, 2026 and the payments to non-syndicate brokers have been issued on July 18, 2026. In case the same is not received within ten days, investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful allottees have been uploaded on July 20, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company filed the Listing application with NSE and BSE on July 20, 2026. The Company has received the listing and trading approval from BSE & NSE, and trading will commence on July 21, 2026.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus.

NOTICE TO INVESTORS: CORRIGENDUM TO THE PROSPECTUS ("THE CORRIGENDUM")

This is with reference to the Prospectus dated July 16, 2026, filed by our Company with the Registrar of Companies, Gujarat at Ahmedabad. In this regard, potential Investors may note the following:

On page 293, under Point No. 7 of the Examination Report on Restated Consolidated and Standalone Financial Information, the references to "March 2025", appearing twice, shall both be read as "March 2026".

The Prospectus shall be read in conjunction with the Corrigendum. The information in the Corrigendum supersedes the information provided in the Prospectus to the extent inconsistent with the information in the Prospectus. The Prospectus stands amended to the extent stated hereinabove and the Prospectus as well as all the Issue related material shall be read in conjunction with the Corrigendum and accordingly, their references in the Prospectus shall stand updated pursuant to the Corrigendum.

All capitalised terms used in the Corrigendum shall unless the context otherwise requires, have the same meanings as ascribed in the Prospectus.

INVESTORS PLEASE NOTE

These details of the Allotment made will be hosted on the website of Registrar to the Issue, Kfin Technologies Limited at www.kfintech.com.

All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicant, Serial number of the Bid cum Application form number, Bidders DP ID, Client ID, PAN, date of submission of Bid cum Application Form, address of the Bidder, number of Equity Shares bid for, name of the Member of the Syndicate, place where the bid was submitted and payment details at the address given below:

KFINTECH

EXPERIENCE TRANSFORMATION

Kfin Technologies Limited

Selenium, Tower B, Plot No - 31 and 32, Financial District, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad 500 032 Telangana, India

Tel: +91 40 67162222/ 18003094001; **E-mail:** alpine.ipo@kfintech.com; **Investor grievance E-mail:** einward.ris@kfintech.com

Website: www.kfintech.com; **Contact person:** Mr. M Murli Krishna; **SEBI Registration No.:** INR000000221

For **ALPINE TEXWORLD LIMITED *(formerly known as 'Alpine Spinweave Limited')***

On behalf of the Board of Directors

Sd/-

Pooja Jogani

Company Secretary and Compliance Officer

Place : Ahmedabad, Gujarat

Date : July 20, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF ALPINE TEXWORLD LIMITED *(formerly known as 'Alpine Spinweave Limited')*.

ALPINE TEXWORLD LIMITED *(formerly known as 'Alpine Spinweave Limited')* filed the Prospectus with the RoC. The Prospectus is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., D and A Financial Services Private Limited at www.dnafinserv.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.alpinetexworld.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section ***"Risk Factors"*** beginning on page 27 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "**U.S. Securities Act**") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A of the U.S. Securities Act) pursuant to Section 4(a) of the U.S. Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction. There will be no public offering in the United States.

KIRIN

hathw@y

HATHWAY CABLE AND DATACOM LIMITED

Regd off: 802, 8th Floor, Interface-11, Link Road, Malad West, Mumbai - 400064 **Tel:** +91 22 40542500, **Website:** www.hathway.com; **E-mail:** info@hathway.net **CIN:** L64204MH1959PLC011421

INFORMATION REGARDING SIXTY SIXTH ANNUAL GENERAL MEETING

The Sixty-sixth Annual General Meeting ("**AGM**") of the members of the Company will be held through Video Conferencing ("**VC**") / Other Audio-Visual Means ("**OAVM**") on **Wednesday, August 19, 2026 at 03:00 p.m. (IST),** in compliance with all the applicable provisions of the Companies Act, 2013, the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("**MCA**") and the Securities and Exchange Board of India ("**SEBI**"), from time to time, to transact the business set out in the Notice calling the AGM.

The Notice of the AGM and the standalone and consolidated audited financial statement for the financial year 2025-26, along with Board's Report, Auditors' Report and other documents required to be attached thereto, will be sent electronically to those members of the Company, whose e-mail addresses are registered with the Company / MUFG Intime India Private Limited, Registrar and Transfer Agent ("**RTA**") / Depository Participant(s) / Depositories. A letter providing the web-link, including the exact path, where the Annual Report is available, will be sent to those members whose e-mail address is not registered with the Company / RTA / Depository Participant(s) / Depositories. The Notice of AGM and Annual Report for the financial year 2025-26 will also be made available on the Company's website at **www.hathway.com** and on the website of the Stock Exchanges i.e. BSE Limited ("**BSE**") and National Stock Exchange of India Limited ("**NSE**") at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of KFin Technologies Limited ("**KFinTech**") at **https://evoting.kfintech.com.**

Manner of registering / updating e-mail address:

(a) Members holding shares in physical mode, who have not registered/updated their e-mail address with the Company/RTA, are requested to register/update their e-mail address with the RTA, by submitting Form ISR-1 (available on the website of the Company: **www.hathway.com)** duly filled and signed along with requisite supporting documents to the RTA at C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai – 400 083.

(b) Members holding shares in dematerialised mode, who have not registered / updated their e-mail address with their Depository Participant(s), are requested to register / update the same with the Depository Participant(s) where they maintain their demat account(s).

Manner of casting vote(s) through e-voting:

Members can cast their vote(s) on the business as set out in the Notice of the AGM through electronic voting system **("e-voting").** The manner of voting, including voting remotely **("remote e-voting")** by members holding shares in dematerialised mode, physical mode and for members who have not registered their e-mail address has been provided in the Notice of the AGM. Members attending the AGM who have not cast their vote(s) by remote e-voting will be able to vote at the AGM through Insta Poll.

The login credentials for casting votes through remote e-voting shall be made available to the members through e-mail. Members who do not receive e-mail or whose e-mail address is not registered with the Company / the RTA / Depository Participant(s), may generate login credentials by following instructions given in the notes to the Notice of the AGM.

The same login credentials may also be used for attending the AGM through VC/OAVM.

Joining the AGM through VC / OAVM

Members will be able to attend the AGM through VC / OAVM, through JioEvents at **https://jioevents.jio.com/hathwayagm.** The information about login credentials to be used and the steps to be followed for attending the AGM are explained in the Notice of AGM.

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or voting at the AGM.

By order of the Board of Directors

Sd/-

Ajay Singh

Head Corporate Legal,

Company Secretary & Chief Compliance Officer

(FCS 5189)

Place : Mumbai

Date : July 20, 2026

Dynamic Cables Limited

A Govt. Recognized Two STAR Export House

www.dynamiccables.co.in

Future of Energy – Bigger & Smarter

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE 2026

REVENUE 33.23%		EBITDA 41.00%		PAT 37.01%	
Q1 FY 26	262.03 Cr.	Q1 FY 26	26.95 Cr.	Q1 FY 26	18.21 Cr.
Q1 FY 27	349.10 Cr.	Q1 FY 27	38.00 Cr.	Q1 FY 27	24.95 Cr.

(Rs. in Lakhs)

PARTICULARS		Quarter Ended			Year Ended
		30/06/2026 (Unaudited)	31/03/2026 (Audited)	30/06/2025 (Unaudited)	31/03/2026 (Audited)
I	Total Income from Operations	35028.45	35641.56	26477.05	120457.21
II	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	3346.22	3230.99	2436.66	11305.99
III	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	3346.22	3230.99	2436.66	11305.99
IV	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	2495.27	2417.14	1820.71	8443.66
V	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	2464.16	2422.03	1796.46	8434.59
VI	Equity Share Capital	4845.86	4845.86	4845.86	4845.86
VII	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	40,878.39
VIII	Earnings Per Share (of Rs. 10 /- each) (for continuing and discontinued operations) - 1. Basic: (in INR) 2. Diluted: (in INR)	5.15 5.15	4.99 4.99	3.76 3.76	17.42 17.42

NOTES:

1. The above financial results were reviewed by the Audit Committee and approved by the Board of Directors at their respective meeting held on Monday, July 20, 2026.
2. The financial results of the Company have been prepared in accordance with Indian Accounting Standards (Ind AS) as notified under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 as amended.
3. The above is an extract of the detailed format of financial results for the quarter and financial year ended 30.06.2026 filed with the stock exchanges under regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format is available on the website of the stock exchanges i.e. www.bseindia.com, www.nseindia.com and on the company's website i.e. www.dynamiccables.co.in. The same can be accessed by scanning the QR code provided below.

Place : Jaipur

Date : 20th July 2026

CIN: L31300RJ2007PLC024139

Regd. Office & Unit-1: F-260, Road No.13, VKI Area, Jaipur-302013 (INDIA)

For & on behalf of Board of Directors

Dynamic Cables Limited

Ashish Mangal

Managing Director

DIN : 00432213

DEEPAK SPINNERS LIMITED

CIN L17111HP1982PLC016465

Regd. Office: 121 Industrial Area, Baddi, Tehsil Nalagarh District Solan, Himachal Pradesh-173205. Telephone nos. 01795 244011/16 Website: www.dsl-india.com Email: puneeta.arora@dslindia.in

NOTICE OF 44th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that–

1. The 44th Annual General Meeting ('AGM') of the Members of Deepak Spinners Limited will be held on **Thursday, the 13th of August 2026 at 4.00 p.m.** through Video Conferencing ('VC') / Other Audio-Visual Means ('OAVM') to transact the business as outlined in the Notice of the AGM dated 26.05.2026.
2. The AGM will be convened in compliance with applicable provisions of the Companies Act, 2013 and rules made thereunder ('Act'), provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') and the circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India from time to time.
3. In compliance with the above, the Annual Report and the Notice convening the AGM have been emailed only to those shareholders whose email IDs are registered with the Company / RTA and Depository Participants, and **the same was completed on 20th July 2026**.
4. The Annual Report 2025-26 and Notice of AGM of the Company are also available on the websites of the Company, viz., www.dsl-india.com, BSE Limited at www.bseindia.com and that of Central Depository Services (India) Limited (CDSL), at www.evotingindia.com.
5. The Annual Report can be accessed at the link https://www.dsl-india.com/annual-reports, and the AGM Notice can be accessed at the link https://www.dsl-india.com/generalmeeting1/AGM%202026.
6. In compliance with the provisions of the Act and Listing Regulations, the Company is providing to its members the facility of remote e-voting before the AGM and during the AGM in respect of the business set out in the AGM Notice dated 26.05.2026 and for this purpose, the Company has appointed CDSL to facilitate voting through electronic means. Detailed instructions for remote e-voting are provided in the Notice of the AGM.
7. **The remote e-voting shall commence on Monday, 10th August 2026 at 9:00 am (IST) and end on Wednesday, 12th August 2026 at 5:00 pm (IST).** The remote e-voting module shall be disabled by CDSL thereafter.
8. A person, whose name appears in the register of Members / Beneficial Owners as on the **cut-off date, i.e., Thursday, 6th August 2026**, only shall be entitled to avail of the facility of remote e-voting as well as voting during the meeting through VC/OAVM. The voting rights of the members shall be in proportion to their share of the paid-up equity share capital of the Company as on the cut-off date.
9. Any person, who has acquired shares and becomes a registered member of the Company after the dispatch of the notice and is holding shares as on the **cut-off date i.e., Thursday, 6th August 2026**, may obtain a login ID and password by sending a request to our Registrars and Transfer Agents at their e-mail address at contact@mdplcorporate.com. However, if a person is already registered with CDSL for e-voting, then the existing user ID and password can be used for casting a vote.
10. The facility of voting through the electronic voting system shall also be made available at the AGM through VC/OAVM. Only members attending the meeting via VC/OAVM who have not already cast a vote via remote e-voting shall be able to exercise their voting rights during the meeting.
11. The members who have cast their vote on the resolution(s) by remote e-voting before the AGM will also be eligible to participate in the AGM through VC/OAVM, but shall not be entitled to cast their vote on such resolution(s) again.
12. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
13. For any grievances/queries relating to e-voting or participating in the AGM through VC or OAVM, members may refer to the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under the help section or write an email to helpdesk.evoting@cdslindia.com or contact Mr Nitin Kunder (022-23058738) or Mr. Mehboob Lakhani (022-23058543) or Mr. Rakesh Dalvi (022-23058542).or contact Shri Ramen Patra, Manager, M/s. Maheshwari Datamatics Private Limited, 23, R. N. Mukherjee Road, 5th Floor, Kolkata – 700 001, Telephone: (033)22435029, (033)22433809, (033)22482248, **Mobile - 8017058433, E-mail** - contact@mdplcorporate.com.

The Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 7th August 2026, to Thursday, 13th August 2026 (both days inclusive)** for the annual closing.

For DEEPAK SPINNERS LIMITED

Puneeta Arora

Company Secretary

Date : 20.07.2026

Place : Baddi